

GOVERNMENT OF INDIA

O/O The Official Liquidator ,High Court, Madras, "Corporate Bhavan"

2nd floor, 29, Rajaji Salai, Chennai-600 001.

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IN THE HIGH COURT OF JUDICATURE AT MADRAS

ORIGINAL JURISDICTION

IN THE MATTER OF THE COMPANIES ACT, 1956

And

IN THE MATTER OF M/s.BRILLIANT TUTORIALS (P) LIMITED (IN PROVISIONAL
LIQUIDATION)

Company Petition No.281 of 2012

FORM NO.63 RULE 148 (1)

ADVERTISEMENT NOTICE TO CREDITORS TO PROVE THEIR CLAIMS

Pursuant to the order of the Hon'ble High Court, Madras dated 16.08.2018 in Company Application No. 472 of 2018 in Company Petition No. 281 of 2012 notice is hereby given to the creditors including workmen creditors of the above named company that they are required to submit to the Official Liquidator of the Court proofs of their respective debts or claims against the above named company by delivering at the office of the Official Liquidator on or before **15.11.2018** or sending by post to the Official Liquidator so as to reach him not later than the said date, an affidavit proving the debt or claim, in the prescribed (Form No 66 copy of the same can be downloaded at (www.olchennai.in) with their respective names, addresses and particulars of debt or claim and any title to priority under section 529, 529A, 530 of the Companies Act, 1956. Any creditor who fails to submit his affidavit of proof within the time limit as aforesaid will be excluded from the benefit of any distribution of dividend before his/her debt is proved or, as the case may be, from objecting to such distribution.

Any creditor who has sent his/her proof, is so required by notice in writing from the Official Liquidator, shall either in person or by his/her advocate, attend the investigation of such debt or claim at such time and place as shall be specified in such notice and shall produce such further evidence of his/her debt or claim as may be required.

DATED AT CHENNAI THIS 28th DAY SEPTEMBER 2018.

Sd/-
Dr.K.THIRUMALAIMUTHU
OFFICIAL LIQUIDATOR
HIGH COURT,MADRAS